

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

**Notification No. 85/2018– Customs**

New Delhi, the 31<sup>st</sup> December, 2018

G.S.R. (E).- In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No.69/2011-Customs, dated the 29<sup>th</sup> July, 2011, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 593 (E), dated the 29<sup>th</sup> July, 2011, namely :-

In the said notification, in the Table, against S. No. 746, for the entry in column (4), the entry “6.25”, shall be substituted.

2. This notification shall come into force with effect from the 1<sup>st</sup> day of January, 2019.

[F. No. 354/199/2009-TRU (Pt.-I)]

(Gunjan Kumar Verma)  
Under Secretary to Government of India

Note.- The principal notification No. 69/2011-Customs, dated the 29<sup>th</sup> July, 2011 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 593 (E), dated the 29<sup>th</sup> July, 2011 and was last amended *vide* notification No. 34/2018 – Customs dated the 27<sup>th</sup> March, 2018, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R 286 (E), dated the 27<sup>th</sup> March, 2018.